

it. Then you can say it under Rule 353; under this rule, you will be allowed to do it.

श्री जगपाल सिंह कश्यप (आंवला) : सैकड़ों पुलिस और पी. ए. सी. के लोगों ने गांवों के अन्दर महिलाओं के साथ बलात्कार किया है (व्यवधान)

MR. SPEAKER : It is a State subject....

DR. VASANT KUMAR PANDIT (Rajgarh) : Since the beginning of the session, we have been giving notices and other motions for a discussion on the purchase of shares by Swraj ..

(Interruptions)

MR. SPEAKER : That is already done. If you ask your representative in the Business Advisory Committee, he will tell you. If you ask your leader, he will tell you about it.

(Interruptions)

SHRIMATI PRAMILA DANDA-VATE (Bombay Noth-Central) : Under rule 222 I gave a privilege notice against Mr. Yoginder Makwana, the Minister of State in the Ministry of Agriculture, for deliberately giving false information

MR. SPEAKER : It has come ; we shall see.

श्री सूरज भान (अम्बाला) : अध्यक्ष महोदय, आपने निरंकारियों से अपील की और उन्होंने आपकी अपील को मान लिया।

अध्यक्ष महोदय : आप लोगों ने की है, मैंने अपील नहीं की है। I was just a mouthpiece of the House.

श्री सूरज भान : उन्होंने हाउस की अपील मान ली, लेकिन उसके बाद भी लगातार उनके आदमी मारे जा रहे हैं। कृपा कर सरकार से भी कहें।

अध्यक्ष महोदय : वह कर रहे हैं। बाकी और भी काम उनके पास हैं।

श्री राजेशकुमार सिंह (फिरोजाबाद) : हरिकेश जी ने जो बात उठाई है, इविन अस्पताल की, वहां कई बच्चे मर गये हैं। मुझे मालूम है वहां रोजाना मर रहे हैं।
(व्यवधान)

अध्यक्ष महोदय : मुझे देख लेने दीजिए पता कर लेने दीजिए। I am concerned about it. I will find out the facts.

श्री राजनाथ सोनकरशास्त्री (सैदपुर) : अध्यक्ष महोदय अब तक जो मामले उठाये गये हैं. उनमें यह सब से गम्भीर बात मैं कह रहा हूँ। इस पर आप ध्यान दें।

अध्यक्ष महोदय : मुझे पता है कि शास्त्री जी बहुत गम्भीर मामला ही उठायेंगे।

श्री राजनाथ सोनकर शास्त्री : अनुसूचित जाति और विमुक्त जाति का मामला ले कर 15 अगस्त से बोट क्लब पर लोग अनशन कर रहे हैं। उनकी हालत गंभीर है।

MR. SPEAKER : This is not important. Not allowed.

(Interruptions)

12.30 hors.

PAPERS LAID ON THE TABLE

Notification under University Grants Commission Act and Annual Accounts of and Audit Report on Sangeet Natak Akademi, New Delhi for 1981-82

The Minister of state of the Ministries of Education and Culture and Social Welfare (SHRIMATI SHEILA KAUL) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 25 of the University Grants Commission Act, 1956 :—

(i) The University Grants Commission (Terms and Conditions of Service of Employees) Rules, 1983 published in Notification No. G.S.R. 433 (E) in Gazette of India dated the 19th May, 1983.

(ii) The University Grants Commission (Recruitment) Rules, 1983 Published in Notification No. G. S. R. 434 (E) in Gazette of India dated the 19th May, 1983.

(Placed in Library. see No. LT-6889/83)

(2) A copy of the Annual Accounts (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1981-82 together with Audit Report thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library. see No. LT-6890/83)

PROF. MADHU DANDAVATE (Rajapur) : What about the pending point of order ?

MR. SPEAKER : Which is the pending point of orders ?

PROF. MADHU DANDAVATE : You are supposed to give the ruling. Yesterday, Mr. Deputy Speaker had hold over our point of order.

MR. SPEAKER : I have already given my ruling.

PROF. MADHU DANDAVATE : You have not given your ruling as yet. Yesterday, he had announced that it was referred to you.

अध्यक्ष महोदय : मिल लेना प्रोफेसर मैंने सारा देख कर किया है। मैंने सारा स्टडी किया है। (व्यवधान)

PROF. MADHU DANDAVATE : I shall hand over the material to you. I will discuss it with you in the chamber. You don't give the ruling.

अध्यक्ष महोदय :

I will try to uphold the best traditions of this House.

PROF. MADHU DANDAVATE : We shall discuss this matter with you in your Chamber.

MR. SPEAKER : No. It is all right. I have already done it.

12.34 hrs.

VISVA BHARATI (AMENDMENT) BILL

(i) Report Of Joint Committee

SHRIMATI KRISHNA SAHI (Begusarai) : I beg to lay on the Table a copy of the Report (Hindi and English) of the Joint Committee of the Houses on the Bill further to amend the Visva-Bharati Act, 1951.

(ii) Evidence Before Joint Committee

SHRIMATI KRISHNA SAHI : I beg to lay on the Table a copy of the record of evidence (Volumes I and II) tendered before the Joint Committee of the Houses on the Bill further to amend the Visva-Bharati Act, 1951.

12.36 hrs.

MESSAGE FROM RAJAYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary-General of Rajaya Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th August, 1983, agreed without any amendment to the Arms (Amendment) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 10th August, 1983."